

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 484 of 2020

In the matter of:

Noble Resources International Pte. Ltd.

....Appellant

Vs.

Mr. Rajiv Chakraborty & Ors.

(Resolution Professional of Uttam Galva Metalics)

....Respondents

Present:

Appellant: Mr. K. Datta, Mr. Supriyo Mahapatra and Mr. Rahul Gupta, Advocates.

Respondents: Ms. Anjali Anchayil, Advocate for R1 (RP)

Mr. Arun Kathpalia, Senior Advocate with Ms. Mahima Sareen, Advocate for R2.

ORDER

19.05.2020: Issue notice upon Respondents through speed post. Requisites along with process fee be filed within one week from today. If e-mail addresses are provided by the Appellant, notices may be sent through the mode of e-mail also. At this stage, notice on behalf of the Respondent No. 1 is accepted by Ms. Anjali Anchayil, learned Counsel. No further notice need be served on Respondent No.1. She may file Reply Affidavit alongwith Vakalatnama within four weeks. Rejoinder, if any, may be filed within two weeks thereof.

Place the appeal on 9th July, 2020.

Contd/-.....

Meanwhile, the approved 'Resolution Plan' may be implemented which shall be subject to the outcome of this appeal.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/R